

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.619
IB-2432/PB/2019
IA/625/2024, IA/626/2024
& IA/6439/2023

IN THE MATTER OF:

Mr. B. A. Chandrasherikara Setty and Ors.

...PETITIONER

Vs

M/s. Intec India Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

**Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the CoC/Financial Creditor

:Mr. R.A. Iyer, Adv

For the Applicant

:Mr. Joydip Bhattacharya, Advocate

For the RP

:Mr. Abhishek Anand along with
Karan Kohli and Ms. Palak Kalra,
Advocates

ORDER

IA/625/2024 & IA/626/2024

Ld. Counsel for the Applicant is present and Ld. Counsel on behalf of the RP is present and sought further time to file his reply. Reply be filed within a period of week. List the matter on **04.06.2024**.

IA/6439/2023

Ld. Counsel for the Applicant is present and submitted that they have received the reply from the CoC recently and sought time to file rejoinder. Time prayed for is granted. List the matter on **04.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)